

HIGH COURT OF KARNATAKA, BENGALURU

April 8, 2021

NOTICE

As regards the District and Trial Courts in the city of Bengaluru, the following modifications are made to the Notice dated February 19, 2021, which will be effective from April 12, 2021:

- a) The members of the Bar are requested to visit the Courts only if they want to file cases or their cases are listed for hearing;
- b) Entry of litigants into the Court complexes shall be permitted only if dates are fixed for recording of evidence in their respective cases; and
- c) Directions contained in Clause (d) of Paragraph-2 of the Notice dated February 19, 2021 are modified. Entry of litigants will be permitted only on production of passes issued by the respective Advocates. Passes shall be issued only if a particular case is listed for recording of evidence. The passes should contain such a statement;

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-
(T G Shivashankare Gowda)
Registrar General i/c